

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
LOK SABHA  
UNSTARRED QUESTION NO. 1546  
TO BE ANSWERED ON 24.11.2016**

**Sports Regulator**

**1546. SHRI A.P. JITHENDER REDDY**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) whether the Government proposes to set up an independent sports regulator to improve the level of governance and transparency in sports in the country;**

**(b) if so, the details thereof;**

**(c) whether the Government proposes to set up any mechanism to ensure proper accountability of various sports federations and better utilization of resources in the country; and**

**(d) if so, the details thereof?**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR  
YOUTH AFFAIRS & SPORTS  
(SHRI VIJAY GOEL)**

**(a) Not at present, Madam**

**(b) Does not arise.**

**(c) & (d): Madam, National Sports Federations (NSFs) are bodies registered under the Societies Registration Act, 1860/Companies Act/Trust Act. To ensure that the NSFs adhere to the principles of good governance**

**and transparency, Government has issued guidelines including age and tenure limits in respect of Office-Bearers of the NSFs, fair and transparent elections, prevention of age frauds and sexual harassment of sportspersons, observance of RTI, etc. These guidelines are part of the National Sports Development Code of India, 2011 and aimed at ensuring transparency and good governance in NSFs.**

**Accounts of the NSFs receiving grant of more than Rs. 1.00 crore in a year are subject to audit by the Comptroller & Auditor General of India.**

**The Government has already notified NSFs getting Government grant of Rs. 10.00 lakh or more as Public Authority under the RTI Act.**

**The government also monitors the performance of NSFs through the ACTC programme which they implement in association with Sports Authority of India.**

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